GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF HIGHER EDUCATION LOK SABHA UNSTARRED QUESTION No. 3057 TO BE ANSWERED ON 05.12.2016

Negavekar Committee Recommendations

3057. SHRIMATI K. MARAGATHAM:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has asked the University Grants Commission (UGC) not to change the stipulated teaching hours of university and college teachers in the country;

(b) if so, the details thereof and the reasons therefor;

(c) whether UGC has taken such steps in view of the Nigavekar Committee's recommendations; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. MAHENDRA NATH PANDEY)

(a) to (d): The Central Government had constituted a committee under the chairmanship of Prof. Arun Nigavekar on 24th July, 2015 to examine issues related to attracting and retaining talented and quality manpower in the teaching profession. The committee submitted its report on 4th April, 2016. On the basis of Prof. Arun Nigavekar committee recommendations, the UGC notified the 3rd Amendment to the Minimum Qualifications for Appointment of Teachers and other Academic Staff in Universities and Colleges and Measures for the Maintenance of Standards in Higher Education Regulations, 2016. The 3rd Amendment regulations prescribed that teachers could be required to allocate additional six hours per week, beyond the prescribed hours of direct teaching, on tutorials, remedial classes, seminars, administrative responsibilities, innovation and updating of course contents. Further review of APIs by the Central Government has led to the notification of the 4th Amendment to the UGC Regulations, 2016 on 11th July, 2016. As per the 4th Amendment Regulations, 2016, the direct teaching hours per week for Assistant Professor, Associate Professor and Professor are 16, 14, 14 hours, respectively, which include lectures, tutorials, practical works, project supervision, field work etc.

Further, the 4th Amendment has not prescribed any quantum of hours to be measured either in weeks or months for the teachers to work with students beyond the structure of class room teaching. However, teachers are encouraged to mentor, guide and counsel the students beyond the direct teaching hours with a view to reinforce a student-centric and caring approach in higher education. The hours spent on such purposes are not included in the calculation of API scores though these activities, nevertheless, are important and significant which could be carried out by teachers.
